

METHODOLOGY OF COURSE:

- Lecture
- Discussion Method

WHO SHOULD ATTEND?

- Advocates/ Academicians/Scientists
- Legal personnel/ Counsels and Legal Advisors.
- Students pursuing full time undergraduate and postgraduate programs in Law/Science
- Professionals and Practitioners

EVALUATION METHOD:

One hour exam consisting of

- Multiple choice questions (50%)
- Some short essay questions (50%).

NOTE: Maximum of 35 participants will be accepted on a first come first served basis.

NON- REFUNDABLE FEE:

- GNLU Students: Rs 1500/-
- Other Students: Rs 2000/-
- Other Participants: Rs 5000/-

Last Date for Registration: June 25, 2019

NOTE: The fee includes registration fee, tuition fee and Course kit. Additional charges would apply for meals (i.e. breakfast, lunch and tea) and accommodation (at GNLU Guest House only).

HOW TO APPLY:

Pay online through the link below:

<https://www.eduqfix.com/OnlineForms/cetlform/add>

Note: Google Chrome will be suitable browser while making the payment

For any queries, please feel free to contact us

FACULTY TEAM

Ms. Heena Goswami+91-8128650831
Dr. Bindu Vijay+ 91-8128650879
Dr. Thomas Mathew + 91- 8128650877

STUDENT TEAM

Mr. Rohin Bhatt +91- 9879264395
Ms. Arunima Phadke +91-9099650543



COURSE COORDINATOR

Dr. Bindu Vijay
Assistant Professor of Science and Technology,
bvijay@gnlu.ac.in+91- 8128650879
Gujarat National Law University



Gujarat National Law University

Gujarat National Law University

Organizes

Certificate Course on
“Emerging Technologies and the Law”
(29th July to 2nd August 2019)



Gujarat National Law University

Attalika Avenue, Knowledge Corridor,
Koba, Gandhinagar, Gujarat
India

ABOUT GNLU:

Gujarat National Law University (GNLU), one of the fastest growing Law University in the country is a statutory university established under the Gujarat National Law University Act, 2003 in the State of Gujarat, India, and recognized by the Bar Council of India (BCI) and University Grants Commission (UGC). The University is also a member of the Association of Indian Universities (AIU), United Nations Academic Impact (UNAI), International Association of Law Schools (IALS), Asian Law Institute (ASLI) and Shastri Indo- Canadian Institute. The University offers integrated undergraduate law degree in five areas - B.A., LL.B (Hons.), B.B.A., LL.B (Hons.), B.Com. LL.B (Hons.), B.Sc., LL.B (Hons.), B.S.W., LL.B (Hons.); fulltime and part-time LL.M. and Ph.D. in law and interdisciplinary fields with prime focus in law as well as diploma/certificate courses in various areas.

The Science and Technology (LexTech) team of the University, since its inception has been providing a platform for the creation of academic blend of science and law, not only for the students but also for all its stakeholders.

ABOUT THE COURSE:

Science and technology are advancing at unprecedented rate. Emerging technologies such as artificial intelligence, robotics, nanotechnology, genomics, biotechnology, neuroscience, and block chain impacts all part of society. Law is affected by these emerging technologies in two primary ways. First, law is called up on to help society govern technology and its potential impacts, both ex ante (regulation) and ex post (liability). Second, the practice of law itself is being affected and altered by technology in unprecedented ways. This course will provide an overview of both aspects of this growing intersection between law and technology.

OBJECTIVES:

After completion of this course, students should be able to:

- To get familiar with the major technological changes that are affecting society and the legal profession.
- To understand the key approaches, themes, challenges and limitations to govern emerging technologies through prospective legislation and regulation.
- To learn the role, strengths and weaknesses of liability as a legal tool for governing emerging technologies.
- To appreciate how technology is transforming the practice of law.

RESOURCE PERSON: Gary Marchant, Ph.D., J.D., M.P.P., serves as the Regents' Professor and Lincoln Professor of Emerging Technologies, Law & Ethics, and Faculty Director of the Center for Law, Science & Innovation, at the Sandra Day O'Connor College of Law, Arizona State University (ASU). He also serves as a Professor at the School of Life Sciences and Distinguished Sustainability Scientist at the Global Institute of Sustainability at ASU. Professor Marchant's research interests include the governance of emerging technologies, legal aspects of personalized medicine, use of genetic information in the legal system, legal aspects of risk assessment and risk management, and the application of science and technology in the legal system. He teaches courses such as Law, Science & Technology; Artificial Intelligence & the Law; The Law of Block chain and Crypto currencies; Genetics and the Law; Science, Law and Policy; Health Care Technologies; and Big Data, Privacy, and Emerging Technologies. Prior to joining the College faculty in 1999, Professor Marchant was a partner at the Washington, D.C., office of Kirkland & Ellis, where his practice focused on environmental and administrative law. During law school, he was editor-in-chief of the Harvard Journal of Law & Technology and editor of the Harvard Environmental Law Review, and was awarded the Fay Diploma (awarded to top graduating student at Harvard Law School). Professor Marchant frequently lectures about the intersection of law and science at national and international conferences. He has authored more than 150 articles and book chapters on various issues relating to emerging technologies. Among other activities, he has served on six National Academy of Sciences study committees, has been the principal investigator on several major grants, and has organized dozens of academic conferences and workshops on law and science issues.

SCHEDULE:

Session	Topic	Date/Timings
I	Overview of Law, Science & Technology – description of key emerging technologies, and overview with examples of key governance themes including regulation, litigation, intellectual property, antitrust, soft law, public engagement, and international harmonization.	3 pm-6 pm 29-07-2019
II	Genomics and Biotechnology –legal, policy and ethical implications of genetic testing, whole genome sequencing, GMO foods and products, and gene editing of humans, plants and animals.	3 pm-6 pm 30-07-2019
III	Artificial intelligence and big data –technological development of new AI and big data capabilities, legal, policy and ethical implications of autonomous cars, robotics, online data collection, GPS tracking, drones, internet of things, and smart cities and smart homes.	3 pm-6 pm 31-07-2019
IV	Blockchain and Digital Health –legal, policy and ethical implications of bitcoin and other crypto currencies, health, supply change and identity applications of blockchains, mobile health, and brain-machine interfaces.	3 pm-6 pm 01-08-2019
V	Technology in the Practice of Law - new technological capabilities affecting the practice of law including e-discovery, algorithms, analytics and artificial intelligence in the practice of law, blockchain in the practice of law, smart contracts, automated dispute resolution and online courts.	3 pm-5 pm 02-08-2019
VI	Evaluation	5 pm-6 pm 02-08-2019